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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**IA 230/2017 in C.P. (I.B) No. 19/7/NCLT/AHM/2017**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.08.2017**

Name of the Company:

VITOL S.A.




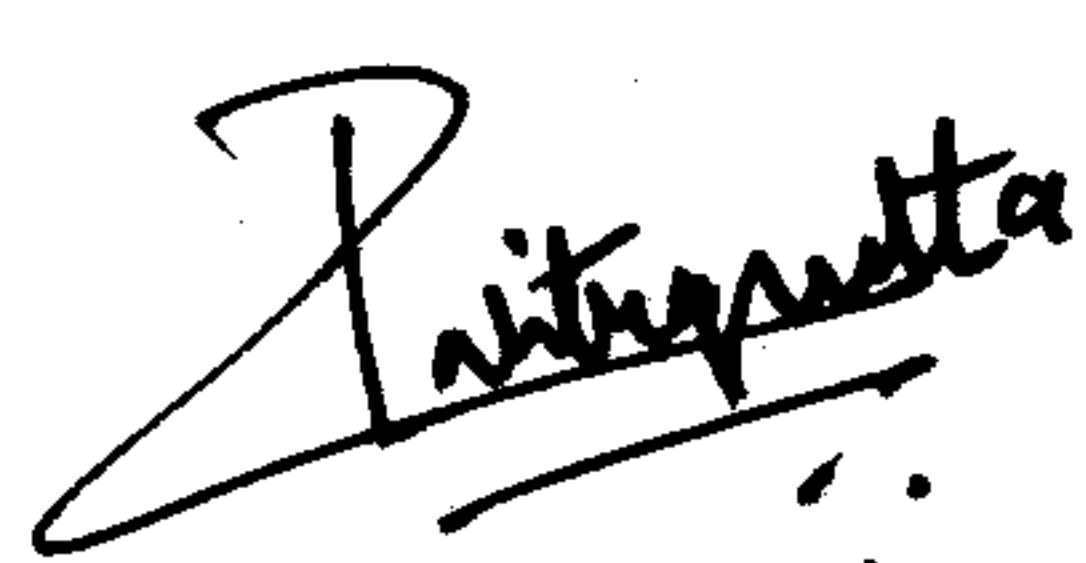
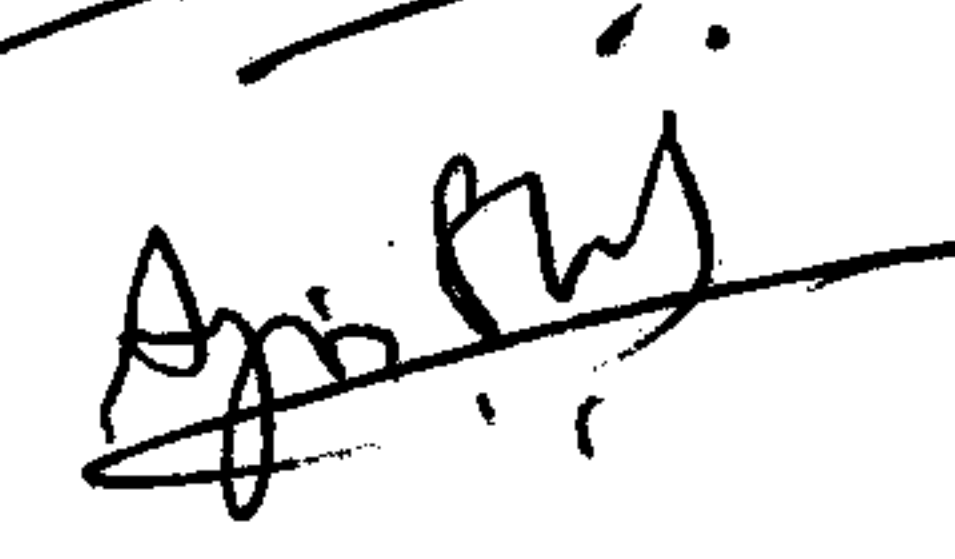
V/s.

~~Bhatia Global Trading Ltd.~~

Asian Natural Resources (India) Ltd. & Ors.

Section of the Companies Act:

Section 60(5)(c) and 65 of the Insolvency and  
Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Saurabh Soparkar	Advocate	Applicant	
2.	MONAAL DAVAWALA	ADVOCATE	APPLICANT	
3.	ADITYA KRISHNAMURTHY	ADVOCATE	APPLICANT	
4.	PABITRA DUTTA	ADVOCATE	APPLICANT	
5.	A.R. Sheth	Adv. & Solicitor	Respondent No. 2	

**ORDER**

Learned Senior Advocate Mr. Saurabh Soparkar with Learned Advocate Mr. Monaal Davawala with Learned Advocate Mr. Aditya Krishnamurthy with Learned Advocate Mr. Pabitra Dutta present for Applicant/ VITOL S.A. Learned Advocate Mr. Arjun Sheth present for Respondent no. 2.

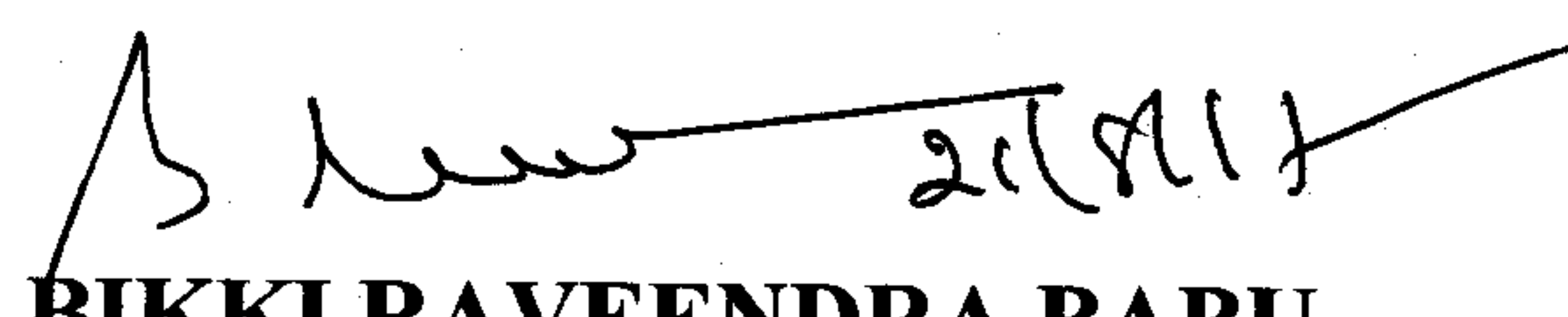
Learned Advocate Mr. Arjun Sheth filed Vakalatnama for Respondent (Bhatia Global Trading Ltd).

Learned Counsel appearing for applicant restricted this application only to CP(IB) 19/2017. Hence, this intervening application is treated as only in CP(IB) 19/2017 in the matter on Asian Natural Resources (India) Ltd.

Applicant is directed to issue notice informing the date of hearing and along with copy of this order on all the respondents in this application except Respondent no. 2 (Bhatia Global Trading Ltd).

Respondent shall their objections, if any on or before 24.08.2017 after serving copy to the applicant.

List the matter on 28.08.2017 for objections of Respondent, if any and for hearing before admission.

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**

Dated this the 21st day of August, 2017.